

ITEM NO.53

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION(S)(CIVIL) NO(S). 1068/2021

THE INDIAN FEDERATION OF APP - BASED  
TRANSPORT WORKERS, (IFAT) & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.123005/2021-EX-PARTE AD-INTERIM RELIEF and  
IA No.123006/2021-EXEMPTION FROM FILING AFFIDAVIT.)

Date : 24-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)

Ms. Indira Jaising, Sr. Adv.  
Ms. Gayatri Singh, Sr. Adv.  
Ms. Nupur Kumar, AOR  
Mr. Paras Nath Singh, Adv.  
Ms. Muskan Nagpal, Adv.  
Mr. Rohin Bhatt, Adv.

For Respondent(s)

Mrs. Aishwarya Bhati, A.S.G.  
Mr. Amrish Kumar, AOR  
Mr. Nitin Chowdary, Adv.  
Mr. Abhijeet Pandove, Adv.  
Mrs. Sweksha, Adv.  
Mr. Harish Pandey, Adv.  
Mrs. A Deepa, Adv.

Mr. Faisal Sherwani , AOR  
Mr. Shashwat Dhyani, Adv.

Ms. Pritha Srikumar, AOR  
Mr. Arun Sri Kumar, Adv.  
Mr. Atharv Gupta, Adv.

Mr. Karan Lahiri, Adv.  
Ms. Tahira Karanjawala, Adv.  
Ms. Deepti Sarin, Adv.  
Ms. Kritika Sachdeva, Adv.

Mr. Akshay Agarwal, Adv.  
M/S. Karanjawala & Co., AOR

Mr. Prakhar Pandey, Adv.  
M/S. Cyril Amarchand Mangaldas, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

1. In view of the adjournment letter dated 21<sup>st</sup> July, 2023, moved by learned counsel for the petitioners, list after eight weeks on a non-miscellaneous day.
2. In the meantime, if counter affidavit has not been filed by any of the respondent, the same is permitted to be filed within four weeks. Rejoinder affidavit, if any, shall be filed within four weeks thereafter.

(POOJA SHARMA)  
COURT MASTER (SH)

(NAND KISHOR)  
COURT MASTER (NSH)